

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M K S OIL PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M K S OIL Private Limited
2.	Date of incorporation of corporate debtor	08.04.2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U23201DL2013PTC250459
5.	Address of the registered office and principal office (if any) of corporate debtor	House No 323 and 324, First Floor, Block B-4 Sector-8, Rohini, Delhi-110085
6.	Insolvency commencement date in respect of corporate debtor	December 09, 2019
7.	Estimated date of closure of insolvency resolution process	June 06, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Atul Mittal <b>Registration No: IBBI/IPA-001/IP-P00439/2017-18/10762</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 174, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 <b>Email: a.mittalmc@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 163, BALCO Apartments, Plot No.58, IP Extn., Patparganj, Delhi-110092 <b>Email: irp.rp.amittal@gmail.com</b>
11.	Last date for submission of claims	December 23, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in/downloadform.html Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M K S OIL Private Limited on December 09, 2019.



*Atul Mittal*

The creditors of M K S OIL Private Limited, are hereby called upon to submit their claims with proof on or before December 23, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 10.12.2019**

**Place: Delhi**



**Atul Mittal**  
**Interim Resolution Professional**